



2026:AHC:24760

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4620 of 2025

Rashid Hussain And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Kumar Roy Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners and the learned Standing Counsel.

2. Instant writ petition has been filed assailing the order dated 20.08.2025 passed by the Deputy Director of Consolidation (in brevity 'D.D.C.'), whereby matter has been remitted to the Consolidation Officer to decide afresh.

3. Prima facie, it appears that there is a dispute with regard to the correction of land revenue entries pertaining to plot no.2595 and 2559. The D.D.C., while remanding the matter to the Consolidation Officer, has observed that it would be appropriate to remit the matter for deciding the case afresh in respect of plot no.2595, after affording an opportunity of hearing to all the concerned parties, namely, Dwarka Singh, Gyan Singh, Bablu, Shyam Lal, and the Gram Sabha etc. The Consolidation Officer is also expected to scrutinize the relevant revenue record. In my considered opinion, there is no illegality, perversity or infirmity in the order passed by the D.D.C. so as to warrant the indulgence of this Court in exercise of its extraordinary jurisdiction under Article 226 of the Constitution of India. The opportunity is still available to the petitioners to defend their case before the Consolidation Officer. There is nothing on the record to demonstrate as to how the petitioners have been prejudiced, or that there is any likelihood of miscarriage of justice being caused to them, owing to the order impugned.

4. Before parting with the case, learned counsel for the petitioners has orally prayed to issue a writ of mandamus commanding the Consolidation Officer to decide the matter within stipulated period, as may be directed by this Court.

5. In view of the peculiar facts and circumstances of the present case, the Consolidation Officer, before whom the matter is pending consideration in pursuance of the remand order dated 20.08.2025, is hereby directed to decide the proceedings, by means of a reasoned and speaking order, expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

February 4, 2026

VR

(Dinesh Pathak,J.)